

| Date of commencement of CIRP: 17/07/2025 | | | | | | | | | | | | | | |
|---|--|---------------------------|----------------|--------------------------|------------------------------|-------------------------------------|-----------------------------|------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|---|
| List of creditors as on 11/09/2025 | | | | | | | | | | | | | | |
| Unsecured financial creditors (other than financial creditors belonging to any class of creditors) | | | | | | | | | | | | | | |
| Sl. No. | Name of creditor | Details of claim received | | | Details of claim admitted | | | | Amount of contingent claim | Amount of mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any | |
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | | | | | | % voting share in CoC |
| 1 | Karnataka Bank Limite | 30-07-2025 | 1,09,46,04,818 | 98,53,17,723 | Unsecured Financial Creditor | - | 98,53,17,723 | NA | 31.89% | - | - | - | 10,92,87,095 | Claimed in respect to Corporate Guarantee provided by the Corporate Debtor against H&T Loan |
| 2 | Union Bank of India Solar branch | 31-07-2025 | 59,76,68,765 | 54,02,47,758 | Unsecured Financial Creditor | - | 54,02,47,758 | NA | 17.49% | - | - | - | 5,74,21,007 | Claimed in respect to Corporate Guarantee provided by the Corporate Debtor against H&T Loan and Basel Dose Loan |
| 3 | Punjab National Bank (Kolhapur Branch) | 29-07-2025 | 15,42,19,357 | 12,73,13,801 | Unsecured Financial Creditor | - | 12,73,13,801 | NA | 4.12% | - | - | - | 2,69,05,556 | Claimed in respect to Corporate Guarantee provided by the Corporate Debtor |
| | | | 1,84,64,92,940 | 1,65,28,79,281 | | - | 1,65,28,79,281 | | 53.50% | - | - | - | 19,36,13,659 | - |
| Notes: As no documents / data is yet provided by Suspended Board of Directors to the IRP, the IRP has conducted his preliminary verification, as per the data / document provided by the claimant, and based on the same, the IRP has Preliminary admitted the claim of the claimant. Further the IRP has raised certain queries and requested for some documents as required for verification, accordingly the amount admitted / kept under verification are subject to modification, as and when clarification received from claimant / SBoD / erstwhile Promoter of Corporate Debtor. | | | | | | | | | | | | | | |